

## CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH

O.A 350/1223/2018

Date of Order: 14.08.2018.

Coram:

Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Santa Chattopadhyay, wife of Dr. Chayan Bhattacharya, aged about 41 years, by occupation - service, residing at Flat No. C/1/8, Saltee Spacio, IMall Road, Kolkata-700080.

-Applicant

## -Versus-

- 1. Union of India, service through the Secretary, Ministry of Defence, New Delhi-110001.
- The Director General of Ordnance Chairman/Secretary, Ordnance Factory Board, 10A, S.K Bose Road, Kolkata - 700001.
- 3. The Director of Health Service, Ordnance Factory Board, 10A, S. K Bose Road, Kolkata 700001.
- 4. The General Manager, Gun and Shell Factory, Cossipore, Kolkata-700002.

--Respondents.

For the Applicant(s):

Mr. A. Chakraborty, Counsel

For The Respondent(s): Mr. B. B Chatterjee, Counsel

## ORDER (ORAL)

## Per: Dr. Nandita Chatterjee, Member (A):

Ld. counsel for the applicant is present. Ld. counsel for the respondents files his memo of appearance and submits that he is yet to receive a copy of the original application. Ld. counsel for the applicant is directed to furnish a copy of the original application to ld. counsel for the respondents.

- The instant original application has been filed seeking the following relief: 2.
  - a) Order of transfer bearing Case No. 652/MO-TRF/ESTT dated 10.08.2018 issued by the respondent authorities is not tenable in the eye of law and as such the same may be quashed.

- b) An order do issue directing the respondents not to give any further effect to the Order of transfer bearing Case No. 652/MO-TRF-ESTT dated 10.08.2018 issued by the respondent authorities and allow the applicant to continue with her service at her present place of posting at Cossipore."
- 3. Ld. counsel for the applicant submits that the applicant has submitted a representation on 10.08.2018, (Annexure A-3 to the O.A), to the Respondent No. 2, who is the Secretary, Ordnance Factory Board, Kolkata, but the said representation has not yet been disposed of till date and that the purpose of the applicant would be served if a direction is issued to dispose of the same within a specific time frame.
- 4. Accordingly, without entering into the merits of the case, we hereby direct the Respondent no. 2; who is the Secretary, Ordnance Factory Board, Kolkata, to examine the contents of the representation dated 10.08.2018 (Annexure A-3 to the O.A), and to dispose of the same with a reasoned and speaking order in accordance with law, as well as with reference to the extant rules and regulations of the Respondents within a period of 2 weeks from the date of receipt of a copy of this order.
- 5. Till the representation is disposed of, the applicant may not be relieved from her present place of posting.
- 6. The applicant is at liberty to communicate the order to the Respondent authorities.
- 7. With this, the O.A is disposed of. No costs.

(Nandita Chafterjee) Member (A)

(Bidisha Banerjee) Member (J)